

HARYANA VIDHAN SABHA

IX SESSION

BULLETIN

Thursday, the 4th May, 2017

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Thursday, the 4th May, 2017 from 2.00 P.M. to ----- P.M.)

I. OBITUARY REFERENCES

The **Chief Minister** made references to the deaths of the late:-

1. **Shri Vinod Khanna, noted Actor and former Union Minister of State.**
2. **Freedom Fighter of Haryana.**
3. **Martyrs of Haryana**
4. **Nexal Attack in Chhattisgarh**
5. **Terrorist Attack in Jammu & Kashmir.**
6. **Others.**

and spoke for ____ minutes.

Shri Abhay Singh Chautala, Leader of the Opposition, Spoke for - ----- minutes. He made a suggestion and agreed to that, the name of Shri Tayab Hussain, Brother-in-law of Shri Naseem Ahmed, M.L.A., was also added in the above-said list.

Smt. Kiran Choudhry, Leader of the Congress Legislature Party, spoke for ---- minutes. She also demanded that the name of a Ex-Serviceman, who committed suicide on 1st November, 2016 at Jantar Mantar, New Delhi, may also be added in the list of martyrs in the obituary references. But the Leader of the House did not agree with the demand raised by her as he had committed suicide and it would set a wrong precedent to include the name in the martyrs list. After heard the views from the both sides, the Speaker ordered not to include the name of the said Ex-Serviceman in the list of martyrs.

The Speaker also associated himself with the sentiments expressed in the House and spoke for **a while**.

It was decided to send messages of condolence to the bereaved families.

The House stood in silence for two minutes as a mark of respect to the memory of the deceased.

III. ANNOUNCEMENTS

(a) BY THE SPEAKER

PANEL OF CHAIRPERSONS

Under Rule 13(1) of the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, the Speaker nominated the following members to serve on the Panel of Chairpersons :-

1. **Shri Gian Chand Gupta, M.L.A.**
2. **Smt. Santosh Chauhan Sarwan, M.L.A.**
3. **Shri Anand Singh Dangi, M.L.A.**
4. **Shri Zakir Hussain, M.L.A.**

(b) BY THE SECRETARY

The Secretary informed the House that the following Bills which were passed by the Haryana Legislative Assembly during its Sessions held in November, 2005 and February- March, 2017 have since been assented to by the Governor:-

November Session, 2015

The Haryana Panchayati Raj (Second Amendment) Bill, 2015.

February-March Session, 2017

1. The Punjab Land Revenue (Haryana Amendment) Bill, 2017.
2. The Haryana Appropriation (No.1) Bill, 2017.
3. The Haryana Appropriation (No.2) Bill, 2017.
4. The Haryana Law Officers (Engagement) Amendment Bill, 2017.
5. The Haryana Development and Regulation of Urban Areas(Amendment) Bill, 2017.
6. The Haryana Municipal (Amendment) Bill, 2017.
7. The Haryana Municipal Corporation (Amendment) Bill, 2017.
8. The Haryana Road Infrastructure Protection Bill, 2017.
9. The Haryana Nurses and Nurse-Midwives Bill, 2017.
- 10.The Haryana Cattle Fairs (Amendment) Bill, 2017.
11. The Haryana Panchayati Raj (Amendment) Bill, 2017.
12. The Punjab Village Common Lands (Regulation) Haryana Amendment Bill, 2017.
- 13.The Haryana Aadhaar (Targeted Delivery of Financial and other Subsidies, Benefits and Services) Bill, 2017.

IV. FIRST REPORT OF THE BUSINESS ADVISORY COMMITTEE

The Speaker presented the First Report of the Business Advisory Committee as under:-

“The Committee met at 11.00 A.M. on Thursday, the 4th May, 2017 in the Chamber of the Hon’ble Speaker.

”

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the First Report of the Business Advisory Committee.

The motion was put and carried.

V. MOTION UNDER RULE 15

The Parliamentary Affairs Minister moved-

That the proceedings on the items of Business fixed for today be exempted at this day’s sitting from the provisions of the Rule ‘Sittings of the Assembly’, indefinitely.

The motion was put and carried.

VI. MOTION UNDER RULE 16

The Parliamentary Affairs Minister moved-

That the Assembly at its rising this day shall stand adjourned sine die.

The motion was put and carried.

III. CALLING ATTENTION NOTICE AND STATEMENT THEREON.

The Speaker admitted the Calling Attention Notice No. 2 given notice of by Shri Anoop Dhanak and three other M.L.As. (Sarvshri Ved Narang, Ranbir Singh Gangwa and Ravinder Baliiala) regarding great resentment and

frustration amongst the farmers due to damage of their crops from heavy rain and hailstorm. He further informed the House that Shri Kuldeep Sharma, M.L.A. had also given Calling Attention Notice No. 10, Shri Zakir Hussain, M.L.A. had also given Calling Attention Notice No. 14, Smt. Kiran Chaudhary, M.L.A. had also given Calling Attention Notice No. 17, Shri Parminder Singh Dhull, M.L.A. and two other M.L.As., (Sarvshri Jaswinder Singh Sandhu and Zakir Hussain) had also given Calling Attention Notice No. 19 on the similar subject and Shri Karan Singh Dalal & Dr. Raghuvir Singh Kadian, M.L.As. had also given Adjournment Motion No. 1 on the similar subject which had been converted into Calling Attention Notice No. 24 and had been clubbed/bracketed with Calling Attention Notice No. 2. They can also raise their supplementary. He further asked Shri Anoop Dhanak, M.L.A. to read out his notice being the first signatory and the Minister concerned to make a statement thereafter.

Shri Anoop Dhanak, M.L.A. read out his notice.

The Finance Minister then made a statement.

III. PAPERS LAID ON THE TABLE OF THE HOUSE

The **Agriculture** Minister re-laid papers Sr. No. 1 & 2 and laid from Sr. No. 3 to 6 on the Table of the House.

VI.(i) RESENTATION OF SECOND PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the Second Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Karan Singh Dalal, MLA has misleading the House on 29th August, 2016, and he has stated that the 30% share of the whole amount under the Fasal Bima Yojna goes to the pockets of Ministers, which is totally false. He has no evidence in this regard and explanation given by him is also misleading the House and maligned the dignity of the House.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next

Session.

The motion was put and carried.

(ii) PRESENTATION OF FIRST PRELIMINARY REPORT OF COMMITTEE OF PRIVILEGES REGARDING PRIVILEGE ISSUE AND EXTENSION OF TIME FOR PRESENTATION OF THE FINAL REPORT.

The Chairperson of the Privileges Committee (Shri Ghan Shyam Dass) presented the First Preliminary Report of the Committee of Privileges with regard to the question of alleged breach of privilege given notice of by Shri Gian Chand Gupta, MLA against Shri Kuldip Sharma, MLA for leveled allegations against the such persons who are doing illegal mining under patronage of State Government. These are Government functionaries. There is not any such area in the Haryana State where the illegal mining is not doing. These people are sitting in the House who are doing such illegal mining. When he asked to mention the names of those persons then he expressed his inability to declare their names.

He also moved

That the time for the presentation of the final Report to the House be extended upto the first sitting of the next Session.

The motion was put and carried.

VI. OFFICIAL RESOLUTION

Regarding creation of separate High Court for the State of Haryana at Chandigarh.

The Transport Minister moved-

Shri Subhash Sudha, Dr. Pawan Saini, Smt. Prem Lata and Smt. Santosh Chauhan Sarwan, Members from the Treasury Benches, spoke for 10, 26, 27 and 12 minutes, respectively.

Shri Shri Ram Chand Kamboj and Shri Balwan Singh Daulatpuria, Members from the Indian National Dal, spoke for 17 and 10 minutes respectively.

Shri Jai Tirath and Shri Kuldip Sharma, Members from the Indian National Congress Party, spoke for 26 and 50 minutes respectively.

Shri Tek Chand Sharma, a Member from the Bahujan Samaj Party, spoke for 15 minutes.

Sardar Balkaur Singh, a Member from the Shiromani Akali Dal, spoke for 13 minutes.

Shri Jai Parkash, an Independent Member, spoke for 15 minutes.

The motion was put and carried unanimously.

XIX. LEGISLATIVE BUSINESS

1. The Haryana State University of Horticultural Sciences, Karnal (Amendment) Bill, 2017.

At **2:14** P.M. the **Parliamentary Affairs** Minister introduced the Haryana State University of Horticultural Sciences, Karnal (Amendment) Bill, 2017 and moved-

That the Haryana State University of Horticultural Sciences, Karnal (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, Clause 3, Clause 4, Clause 1, Enacting Formula and the Title were put one by one and carried.

The **Parliamentary Affairs** Minister moved-

That the Bill be passed.

The motion was put and carried.

2. Chaudhary Ranbir Singh University, Jind (Amendment and Validation) Bill, 2017.

At **2:14** P.M. the **Parliamentary Affairs** Minister introduced Chaudhary Ranbir Singh University, Jind (Amendment and Validation) Bill, 2017 and moved-

That Chaudhary Ranbir Singh University, Jind (Amendment and Validation) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, Clause 3, Clause 4, Clause 1, Enacting Formula and the Title were put one by one and carried.

The **Parliamentary Affairs** Minister moved-

That the Bill be passed.

The motion was put and carried.

3. Gurugram University Bill, 2017.

At **2:14 P.M.** the **Parliamentary Affairs** Minister introduced Gurugram University Bill, 2017 and moved-

That Gurugram University Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2, Clause 3, Clause 4, Clause 1, Enacting Formula and the Title were put one by one and carried.

The **Parliamentary Affairs** Minister moved-

That the Bill be passed.

The motion was put and carried.

XX. THANKS BY THE SPEAKER.

Before the House was to adjourn sine die, the Speaker thanked the Members of the House for their cooperation extended to them for the smooth conducting of the proceedings of this House. He also thanked the Press Representatives, Government Officers and the Officers/officials of Haryana Vidhan Sabha Secretariat for their cooperation extended to them during the present Session.

The Deputy Speaker occupied the Chair at 12.52 P.M. to 1.35 P.M.

The House then adjourned sine die.

CHANDIGARH
The 4th May, 2017.

SECRETARY

**II. WELCOME TO THE MEMBER OF PARLIAMENT AND
FORMER MEMBERS OF THE HARYANA VIDHAN SABHA**

The Parliamentary Affairs Minister, on behalf of the House, welcomed Shri Dushyant Chautala, Member of Parliament and Shri Durga Dutt Attri & Dr. Sita Ram, former Members of Haryana Vidhan Sabha, who were sitting in the V.I.Ps. Gallery to witness the proceedings of the House.